

**GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT FOR PROMOTION OF INDUSTRY AND INTERNAL TRADE
LOK SABHA**

**UNSTARRED QUESTION NO. 4003
TO BE ANSWERED ON WEDNESDAY, THE 17th JULY, 2019.**

NATIONAL E-COMMERCE POLICY

4003. SHRIMATI SAJDA AHMED:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

वाणिज्य एवं उद्योग मंत्री

- (a) whether Government has formulated National e-Commerce Policy;
- (b) whether Government proposes to allow foreign companies to operate in multi-brand segment and if so, the details thereof;
- (c) whether Government has received any complaints about the leakage of online shoppers/consumers data; and
- (d) the mechanism adopted by the Government to protect the data of consumers using e-Commerce ?

ANSWER

वाणिज्य एवं उद्योग मंत्रालय में राज्यमंत्री (श्री सोम प्रकाश)

**THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE &INDUSTRY
(SHRI SOM PARKASH)**

- (a): A draft National e-Commerce policy has been prepared and placed for comments in public domain.
- (b): The extant FDI Policy, as per para 5.2.15.4 of 'Consolidated FDI Policy Circular of 2017' governs the foreign investment framework in Multi Brand Retail Trading.
- (c): No Sir.
- (d): The government had constituted a committee of expert on data protection, chaired by Justice (Retd) B.N. Srikrishna, Supreme Court of India to study various issues relating to data protection and come out with Data Protection Bill. The said committee has brought out a draft Personal Data Protection Bill (PDPB). The framework seeks to put in place a culture of privacy by design and promoting concepts such as consent framework, purpose limitation, storage limitation, and data minimization among various other privacy-oriented concepts. Wide-ranging consultations have been conducted on the recommendations of the committee with a view to finalizing the draft legislation.
